

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INTIME TEXTILE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s INTIME TEXTILE LIMITED
2.	Date of incorporation of corporate debtor	05/04/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ1995PLC006007
5.	Address of the registered office and principal office (if any) of corporate debtor	74, Union Mills Road, Tiruppur, Tamilnadu. Pin:-641601.
6.	Insolvency commencement date in respect of corporate debtor	16/09/2019 [As per order of NCLT, Chennai Bench I CP / 781 / IB / 2018 (Order received on 20/09/2019)]
7.	Estimated date of closure of insolvency resolution process	14/03/2020 (180 days from the date of Insolvency Commencement Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nithiyanantham Ramachandran, Regn. No. IBBI / IPA - 003 / IP - N000124 / 2017-18 / 11390
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Door No. 3/716, Avin Nagar, Surveyor Colony, Madurai - 7, Tamilnadu. Pin:-625007. E-mail:- arnit_m@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Door No. 3/716, Avin Nagar, Surveyor Colony, Madurai - 7, Tamilnadu. Pin:-625007. E-mail:- arnit_m@yahoo.co.in
11.	Last date for submission of claims	04/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Intime Textile Limited [Name of Corporate Debtor] on 16/09/2019. (Order received on 20.09.2019) [Insolvency Commencement Date]

Rashmiganantham

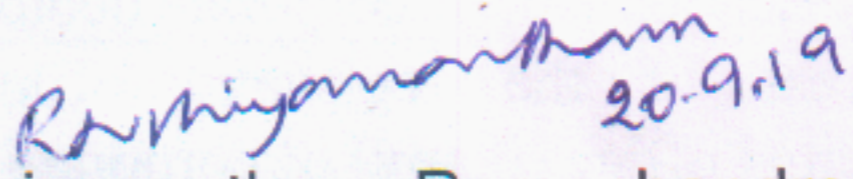
The creditors of M/s Intime Textile Limited are hereby called upon to submit their claims with proof on or before **04/10/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of
Interim Resolution Professional
Date and Place:


: Nithiyantham Ramachandran
: Madurai, 20/09/2019.

NITHIYANTHAM RAMACHANDRAN B.Sc.,FCMA,
REGISTERED INSOLVENCY PROFESSIONAL
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
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